## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1922 ANSWERED ON:11.08.2011 TRAINING TO YOUNG LAWYERS

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## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has launched a scheme to train young advocates;
- (b) if so, the salient features of the said scheme;
- (c) the criteria fixed for selection of practicing advocates under the said scheme;
- (d) whether the Government proposes to increase the number of advocates getting such training; and
- (e) if so, the details thereof?

## **Answer**

## MINISTER OF LAW AND JUSTICE(SHRI SALMAN KHURSHID)

- (a) Yes, Madam. A Scheme called 'Rajiv Gandhi Adhivakta Prashikshan Yojna (Rajiv Gandhi Advocate's Training Scheme)' has been launched to to ensure motivation and encouragement of young lawyers and to give them professional training. The said Scheme is available on this Ministry's website (lawmin.nic.in).
- (b) Salient features of the said scheme are-
- Each year, from each State, not more than ten and depending upon the population of the State, practicing young advocates, shall be selected for professional training.
- While selecting candidates, preference shall be given to those who belong to Scheduled Castes, Scheduled Tribes, Other Backward Classes and physically handicapped advocates.
- Each year, application from desired candidates shall be invited. Wide publicity of the scheme and invitation of application shall be given. Applications shall be scrutinised to verify the eligibility conditions.
- Training will be of two months. One month's Professional training to selected candidates shall be given by a National Law School/University nominated by the Central Government. For other one month's training, each candidate shall be placed under the supervision of a Senior Advocate/Leading Advocate practicing in the District where the said candidate practices, not more than 3 young advocates under one Senior Advocate/Leading Advocate.
- The curriculum for professional training at the National Law School includes the practical side of the profession such as art of presentation of the case, cross examination, plea-bargaining, ADR mechanism for settlement of disputes, etc., as also new developing areas of law such as Cyber Laws, Competition Law.
- For the purpose of administering the scheme, a Central committee at the National level has been constituted.
- (c) Criteria for selection is -
- (i) He/She shall be enrolled as an Advocate and should have been engaged in actual practice in a Magistrate or a Munsif Court;
- (ii) He/She should not be above the age of 30 years;
- (iii) His/Her monthly income may not be more than Rs. 15000/- per month. This may, however, be relaxed by the Selection Committee in deserving cases.
- (iv) He/She should in the opinion of selection committee be meritorious and talented advocate; and
- (v) He/She should be ready and willing to make available his/her services for legal aid programmes under the District Legal Aid Authority,

- (d) No, Madam.
- (e) Does not arise.